

From II-A
(See Rule 3-A (1))

Form of application for grant of advance for purchasing a built up house or flat.

1. Name of the applicant
(in block letters) _____
2. Father's Name/Husband's Name _____
(in case of married lady applicant)
3. Designation and address of the applicant.
4. Particulars of the house to be purchased
and surrounded by
North _____ South _____
East _____ West _____
5. Full particulars of the person or of the authority e.g.
Estate Officer, Housing Board, etc. from whom the
house is to be purchased.
(In case the built up house is to be purchased from a
private person a certificate from the Deputy Commissioner
to the effect that the vendor is absolute owner of the house
and that it is free from all encumbrances should
be attached).
6. Name of the Co-operative Group Housing Society of which
he is a member
(in case of purchased of flat).
7. The plan of the House or flat to be purchased.
8. Certified copy of the agreement made with the owner of the
house to be purchased.
9. Certificate copy of the share certificate issued by the President/
Secretary of the Society of which he is a member.
10. Settled price of the house to be purchased.
11. Cost of the flat to be paid to the Society.
12. Total amount of the advance applied for.
13. Whether the affidavit stipulated in rule 3-A(1) or 3-B(1) has been
furnished.
14. Whether any advance has been drawn previously for building a
house or built up house, if yes,-
 - (i) Date of drawl of advance .
 - (ii) Purpose for which the advance was drawn.
 - (iii) Amount of advance drawn.
 - (iv) Whether the house with an advance has been sold; if so,
indicate sale proceeds and attach copy of the sale deed.

Place:
Date:

Signature of the applicant.